

## Action Taken Report

**In the matter before the Hon'ble NGT Order O.A No.118 of 2018 i.e. Aryavart Foundation V/s Jaytex Silk Mills & Anr.**

**1) Major points in complaint:**

- a. Discharging untreated coloured chemical liquid in to Bhedwad Khadi through SMC drain which finally falls in to Arabian Sea.
- b. Emitting black and toxic smoke which is causing Air Pollution.

**2) Direction:**

“Factual and action taken report in the matter from the Gujarat State PCB.”

**3) Latest status of the Industry:**

Regional Office-Surat has visited this unit with reference to verification on dated 04/02/2020 Salient features of inspection report are as follows:

- Industrial unit is in Red Category and small scale
- It is textile industry having valid consent, i.e. up to Date: 13/08/2023.
- Unit is engaged in Dyeing & Printing of Art Silk Fabrics - 41933 Meter/day
- During visit production plant is observed in operation, out of 03 nos. of Stenter machine , 1 no. of stenter machine is found in operation.

**WATER PART:**

- Generated wastewater from the process is treated into provided ETP units consisting of Primary Plant and secondary Plant and finally from the final outlet of ETP treated wastewater is being discharged in to Surat Municipal Corporation underground drain. Unit is also reusing part of treated wastewater in water scrubber and Printing Belt washing.
- One waste water sample is collected from final outlet of ETP.
- Analysis report of treated wastewater sample collected from Final Outlet of ETP shows concentration of main parameters COD = 80 mg/lit ( Prescribed Limit=100 mg/lit,) BOD =22 mg/lit ( Prescribed Limit=30 mg/lit), Colour = 20 units (Prescribedlimit= 100 units).

**AIR PART:**

- Unit has provided one Steam Boiler (capacity 6 TPH) and one Thermic Fluid Heater (TFH-Capacity 2000 U) attached to common stack. Unit has provided Treema cyclone (twin)+Bag filter followed by water Scrubber as APCMs with Stack attached to Steam Boiler and MCS + Bag filter followed by multifuel single stage water scrubber as APCMs attached to TFH.
- Use of imported coal as fuel is going on and auto fuel feeding system is found in operation.
- During visit, all the provided APCMs on Steam Boier and TFH are found in operation.

- Separate Energy Meter is provided for Air Pollution Control Measures & reading noted as: 66042.4 KWH.
- One flue gas stack emission sample is collected from the port hole of common stack attached to Steam Boiler & TFH.
- Stack emission is observed normal. General Housekeeping and Ambient Air Quality is observed normal.
- Analysis report of air sample collected from common stack attached to Steam Boiler and TFH through APCM shows concentration of PM=91 mg/Nm<sup>3</sup>( Prescribed limit=150) SO<sub>2</sub>=61.64 ppm ( Prescribed limit=100ppm), NOx=21.62 ppm ( Prescribed limit=50 ppm)

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## Inspection Report

Name and Address of the Unit	M/s. Jaytex Silk Mills (GPCB ID 20848) S. No. 197, Plot No. 3/3/1 & 3, OPP. Unna Jakatnaka, Bhestan, Surat, Dist- Surat
Date & Time of visit	04-01-2020 at 11:45 hrs
Visited by	D. M. Rathod (D.E.E.) S. S. Valvi (S.O.)
Person Contacted	Shri Satyanarayan Meshwari (Partner)
Reference	HO Letter No. GPCB/SRT-182(3)/ID-20848/552241, dated 24-01-2020.
Direction as per Hon'ble NGT O.A. No. 118/2018, order dated 21-01-2020 1. Discharging untreated coloured chemical liquid in to Bhedwad Khadi through SMC drain which finally falls in to Arabian Sea. 2. Emitting black and toxic smoke which is causing Air Pollution.	Compliance status during visit.  1. Unit has provided primary and secondary Effluent Treatment Plant (ETP) units for treatment of generating industrial waste water. Primary, secondary treated waste water is being discharged in to Surat Municipal Corporation (SMC) drain leading to Bhedwad khadi.  2. Unit has provided Treema cyclone (twin)+bag filter followed by water scrubber with Boiler of 6 TPH capacity & MCS+bag filter followed by multi fuel single stage water scrubber with Thermic Fluid Heater (TFH) of 2000 U capacity as Air Pollution Control Measures (APCM). Unit has provided common stack attached to the boiler and the Thermic Fluid Heater.
Other Relevant Information	Unit is engaged in production of Dyeing & Printing of Art Silk Fabrics - 41933 Meter/day. CCA is valid up to 13-08-2023. During visit production plant is found in operation, out of 03 nos of stenters during visit 1 stenter is found in operation.  Source of water supply is from bore well. Generated waste water from process is treated into provided primary and secondary ETP and finally from the final outlet of ETP treated waste water is discharge in to Surat Municipal Corporation underground drain. Unit is also reusing part of treated waste water in water scrubber and printing belt washing. One waste water sample is collected from final outlet of ETP; details are as per data sheet.  Unit has provided one steam Boiler (capacity 6 TPH) and one TFH (capacity 2000 U) having common stack. Unit has provided Treema cyclone (twin)+bag filter followed by water scrubber as APCM with Boiler & MCS + bag filter followed by multi fuel single stage water scrubber as APCM with TFH. Separate energy meter is provided for Air Pollution control measures & reading

	<p>noted as: 66042.4 KWH. During visit Boiler, TFH and provided all APCMs are found in operation. Use of imported coal as fuel is going on and auto fuel feeding system is found in operation. One flue gas stack sample is collected from the common stack attached to boiler &amp; TFH through APCM, details are as per data sheet. Stack emission is observed normal. General housekeeping and ambient air quality is observed normal.</p>
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-do  
S. S. Valvi  
SSA

-do  
D. M. Rathod  
DEE

**ANALYSIS REPORT FOR AIR****TYPE : Stack-Flue Gas**

Gujarat Pollution Control Board

Surat

338, Belgium Square

Typical 1st Floor, Opp. Linear Bus Stand

Ring Road, SURAT

Tele:(0261) 2442696

Sample ID:275618 - Analysis Completion:10/02/2020

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB

Inward : 38123

1. Name & : Jaytex Silk Mills, - 20848  
2. Address of the Unit : 197,S.NO.197,PLOT NIO.3/3/1 & 3,,OPP.TO UNNA JAKATNAKA, BHESTAN,,SURAT, - 395023,Taluka : Chorasi, District : Surat, GIDC : Not In Gidc  
3. Nature of Sample : REP-Representative/Grab , (Insp Type : HOR-H.O.Reference)  
4. Sample Collected By : D. M. Rathod,DEE  
5. Date & Time of Collection & Receipt : 04/02/2020, (1205 to 1235)  
6. Date of Start & Completion of Analysis : 05/02/2020 & 10/02/2020  
7. Sampling Point : Stack attach to Boiler ~ From Common stack attached to steam boiler(6TPH) & TFH(200  
8. Fuel : coal  
9. APCM : Teema cyclone+BF +WS and MDC+WS+BF  
10. Thimble & Weight (gm) : T.NO:-12/8801  
11. Temperature on Collection : 28 & Volume-Absord Media : 100ml for SO2 and Nox-25ml(11255)  
12. Volume-Gas Passed : PM: 435.92lit, SO2:59.44 lit and Nox: 1410.1 ml(11255)  
13. Parameters : 3 & Oper Time(Min) : 30

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	91
2	SO2-Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	61.64
3	NOX-Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	21.62

**Laboratory Remarks** : Approved By:248-r.o\_248 Dt.: 10/02/2020**M B AHIR,SO(M)**

Field Observation : nox sample is carried out as per is: 11255



ANALYSIS REPORT FOR  
WATER / WASTE WATER SAMPLE

Gujarat Pollution Control Board, Surat  
338, Belgium Square  
Typical 1st Floor, Opp. Linear Bus Stand  
Ring Road, SURAT  
Tele: (0261) 2442696

Sample ID: 275615 - Analysis Completion: 11/02/2020

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB  
Inward : 38120

TEST REPORT

Test Report No. : 38120

Date: 11/02/2020

1. Name of the Customer : Jaytex Silk Mills, - 20848
2. Address : 197,S.NO.197,PLOT NIO.3/3/1 & 3,,OPP.TO UNNA JAKATNAKA, BHESTAN,,SURAT,-395023, Taluka : Chorasi, District : Surat, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : HOR-H.O.Reference)
4. Sample Collected By : D. M. Rathod,DEE
5. Quantity of Sample Received : 5 Lit
6. Code No. of the Sample : 275615
7. Date & Time of Collection & Inwarding : 04/02/2020 , (1150 to 1150) & 05/02/2020
8. Date of Start & Completion of Analysis : 05/02/2020 & 11/02/2020
9. Sampling Point : from final outlet of ETP ~
10. Flow Details (Remarks) : yes
11. Mode of Disposal : into SMC drain
12. Ultimate Receiving Body : No generation of industrial wastewater
13. Temperature on Collection : 28 & pH Range on pH Strip : 7 to 8 on pH strip
14. Carboys Nos for : SUR-696K5Y & Color & Appearance : Light Brown
15. Water Consumption & W.W.G (KLPD) : Ind :870.000 , Dom :30.000 & Ind :690.000 , Dom :20.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part - 9) - 1984(Reaffirmed 2006)	Ambient oC - 60 oC	28
2	pH	pH Units	4500 H+ B APHA Standard Methods 22nd edi.2012	1 - 14 pH value As or	7.61
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 22nd edi. 2012	2 - to 99 Hazen & 1-50	20
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Methoc	10 - 200000 mg/L	1708
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Methoc	2 - 10000 mg/L	70
6	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard M	1 - 50000 mg/l	382
7	Sulphate	mg/l	APHA(22nd edi)4500 SO4 E	2-40mg/l	88
8	Chemical Oxygen Demand	mg/l	APHA (22nd Edition)- 5220 B Open Reflux Method-2	5.0- 50000 mg/l	80
9	Oil & Grease	mg/l	Liquid - Liquid Partition Gravimetric method. (5520 B	01 - 1000 mg/l	1.2
10	Phenolic Compounds	mg/l	4 Amino Antipyrene method without Chloroform Extra	0.1 - 50 mg/l	0.62
11	B.O.D (3 Days 27oC)	mg/l	3 - Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05-50000 mg/l	22

**Laboratory Remarks** : Approved By:248-r.o\_248 Dt.: 11/02/2020

M B AHIR,SO(M)

**Field Observation** : sample is collected as per is: 3025

Note :

1. \* - These parameters are NOT covered under the scope of NABL.
2. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
3. Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
4. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
5. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
6. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
7. Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
8. Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 22nd Edition by APHA.
9. Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **141295** dated **14-08-2018** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

## CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Jaytex Silk Mills

Plot No:- 197, S.No.197, Plot No:- 3/3/1 & 3,

opp. To Unna Jakatnaka, Bhestan,

Surat-395023,

Tal:- Chorasi, Dist:- Surat.

1. Consent Order No. **AWH-96253** Date of issue: **02-10-2018**.

2. The consents shall be **valid upto 13-08-2023** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/products:

Sr. No.	Product	Quantity
1	Dyeing & Printing of Art Silk Fabrics	41,933 Meters/Day

### Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.

### 3. CONDITIONS UNDER THE WATER ACT:

3.1. Source of Water:- Borewell.

3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 660 KL/Day.

**Clean Gujarat Green Gujarat**

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 30 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 690 KL/Day.
- 3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.6. The applicant shall operate effluent treatment system efficiently so that treated effluent from the industrial unit shall conform to the norms mentioned below.

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20° C)	30 mg/l
COD	100 mg/l
Total Dissolved Solids	2100 mg/l

- 3.7. The final treated effluent conform to the above standards, shall reused in process plant upto maximum extent (345 KL/Day) & remaining 345 KL/Day shall be discharged into the Bhedwad Khadi through SMC Drain.
- 3.8. Industry shall provide fixed pipeline with flow meter for the reuse of treated effluent and final disposal to Khadi and maintain its records.
- 3.9. Domestic effluent shall be disposed off through septic tank/soak pit system.

#### 4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in Steam Boiler, Thermo pack and D.G.Set respectively.

Sr. No.	Utility	Fuel	Quantity
1	Steam Boiler	Coal	12 MT/Day
2	Thermo pack	Coal/Lignite	6 MT/Day
3	D.G.Set	Diesel	20 lit/hr

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Steam Boiler, Thermo pack and D.G.Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	Steam Boiler (6 TPH)	33 (Common stack)	Multi Cyclone Separator, Water Scrubber & Bag Filter	Particulate Matter, SO <sub>2</sub> , NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm

Outward No: 47375/25/2024

*(Signature)*

	Coal fired Thermo pack (2000 L)		Multi Cyclone Separator & Water Scrubber	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
2	D.G.Set (320 KVA & 200 KVA) Stand by	11 (each)	----	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source (other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/M <sup>3</sup>
PM 2.5	60 Microgram/M <sup>3</sup>
SO <sub>2</sub>	80 Microgram/M <sup>3</sup>
NO <sub>x</sub>	80 Microgram/M <sup>3</sup>

- 4.9. The applicant shall provide portholes, ladder, platform etc. in chimney(s) for monitoring the air emissions and the same shall be open for inspection to and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

## 5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E. P. Rules -1986 and Noise pollution level as per the Air Act-1981.

### D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- The minimum height of stack to be provided with each of the generator set shall be  $H=h + 0.2 (KVA)^{1/2}$ , where H:- Total stack height in meter, h:- height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level preferably in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with time.

**6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-96253 date of Issue: 02-10-2016.

6.2 M/s. Jaytex Silk Mills is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No:- 197, S.No.197, Plot No:- 3/3/1 & 3, opp. To Unna Jakatnuka, Bhestan, Surat-395023, Tal:- Chorasi, Dist:- Surat.

Sr. No	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	47.450	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used or Spent Oil	0.075	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/ liners contaminated with hazardous chemicals/ wastes	3.6	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.3 The authorization shall be valid up to 13-08-2023.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

**7. TERMS AND CONDITIONS OF AUTHORISATION**

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

Outward No. 100/2016

7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30<sup>th</sup> day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility (for the treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain "No Objection Certificate" from the State Pollution Control Board or Committee of the concerned State or Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.687 of 1997 dated 13<sup>th</sup> October, 2003.
22. Industry shall have to display on-site data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled by the plant including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

#### **8. GENERAL CONDITIONS:-**

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen or even, any emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Public Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the



organization which will work as a focal point for internalizing environmental issues. These cells/unit also coordinate the exercise of environmental audit and preparation of environmental statements.

- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/promotor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court case no. 657 of 1995 dated 14<sup>th</sup> October 2003.

**9. SPECIFIC CONDITIONS:**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal or amendment, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

**For and on behalf of**  
**Gujarat Pollution Control Board**  
  
**(Smt U.K. Upadhyay)**  
**Environmental Engineer**

**NO: GPCB/CCA-SRI-182(3)/11-20848/**  
**Issued to:**  
**M/s. Jaytex Silk Mills**  
**Plot No:- 197, S.No.197, Plot No:- 3/3-1 & 3,**  
**opp. To Unna Jakatnaka, Bhestan, Surat-395023,**  
**Tal:- Chorasi, Dist:- Surat.**

Date:-

Outward No: 473747, 25/10/2018